

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).3296/2023

(Arising out of impugned final judgment and order dated 18-11-2022 in A482 No.35182/2022 passed by the High Court of Judicature at Allahabad)

SUDHEER KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 15433/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 15429/2023 - EXEMPTION FROM FILING O.T.)

Date : 12-01-2024 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Brijender Chahar, Sr. Adv.
M/S. V. Maheshwari & Co., AOR
Mr. Nagendra Singh, Adv.
Mr. Ashish Pandey, Adv.
Mr. Akash Chudhary, Adv.
Mr. Naman Raj Singh, Adv.
Mr. Mukesh Kumar, Adv.
Mr. Sandeep Kumar, Adv.
Mr. Praphul Kumar Vohra, Adv.
Mr. Vinay Kumar Sah, Adv.

For Respondent(s) Mr. Rajat Singh, AOR
Mr. Mukesh Kumar Singh, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

Mr. Sunny Choudhary, AOR
Mr. Manoj Kumar, Adv.
Mr. Mayur Chaturvedi, Adv.
Mr. Karan Bishnoi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned senior counsel/counsel for the parties.
2. Leave granted.

3. Order dated 03.03.2023, staying further proceedings, shall continue till the pendency of this appeal.

4. List after four weeks.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)